

1	2	3	4	5	6
<b>Union Territories</b>					
29.	Delhi	5	10	4	19
30.	Chandigarh (UT)	0	0	0	0
31.	Puducherry	4	0	0	4
32.	Dadra and Nagar Haveli	0	0	0	0
33.	Lakshadweep	0	0	0	0
34.	Daman & Diu	0	0	0	0
35.	Andaman & Nicobar	0	0	0	0

**Adulteration of milk**

†503. SHRI NAND KISHORE YADAV:

SHRI KAMAL AKHTAR:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of cases of adulterated and synthetic milk, ghee, khoya, paneer etc. came to light from October, 2008 to October, 2009, State-wise;

(b) the number of guilty people arrested during the said period and the number of people punished therefor along with the punishment given State-wise; and

(c) the steps being taken by Government in this regard for good health of common people?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) The implementation of the Prevention of Food Adulteration Act, 1954 and Rules, 1955 is entrusted to the Food (Health) Authorities of the States/U.Ts. Samples of various foods are taken regularly by the State/U.T. Governments and action is taken from time to time in cases of adulterated food. The details of number of cases of adulterated and synthetic milk etc. and number of guilty people arrested and punished are not maintained centrally.

(c) The Central Government has issued instructions from time to time to Food (Health) Authorities of the States/U.Ts, who are responsible for implementation of Prevention of Food Adulteration Act in their State and U.T to keep a strict vigil on the quality of milk and milk products and take necessary preventive action under the provision of PFA Act, 1954 and Rules 1955 made there under.

**Testing of medicinal plants**

504. SHRI SHREEGOPAL VYAS:

SHRI BALAWANT ALIAS BAL APTE:

SHRI RUDRA NARAYAN PANY:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

†Original notice of the question was received in Hindi.

(a) whether it is a fact that Rupees 100 crores have been provided to be spent for the testing of medicinal plants;

(b) if so, the names of the companies, to whom this project has been assigned; and

(c) the States, where these schemes are operational?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): (a) to (c) No. However, there is an outlay of Rs. 100 crores during the 11th Plan for the development of common facilities, including setting up of laboratories for testing of medicinal plants and products under the Central Sector Scheme of Ayush industry clusters.

So far, the following 9 companies have been assigned the work for establishment of AYUSH industry cluster under the scheme:

Name of the Cluster	Grant Sanctioned	Grant-in-aid released
1. Care Keralam Ltd., Thrissur, Kerala	10.00	2.00
2. Herbal Health Research Consortium, Pvt. Ltd., Amritsar, Punjab	10.00	2.00
3. Konkan Ayur Pharma Ltd., Sangameshwar, Maharashtra	7.48	1.50
4. Maharashtra AYUSH Cluster Pvt. Ltd., Pune, Maharashtra	9.49	2.00
5. Ayurpark Healthcare Ltd., Bangalore, Karnataka	10.00	2.00
6. Traditional AYUSH Cluster of Tamilnadu Pvt. Ltd., (TACT), Chennai(TN)	9.65	2.00
7. Rushikulya Ayurvedic Cluster Pvt., Ltd., Ganjam, Orissa	In-principle approved	--
8. Spark Herbotch Pvt., Ltd., Hyderabad, Andhra Pradesh	-do-	--
9. Maha AYUSH Ltd, Nask, Maharashtra	-do-	--

#### Combating Dengue

505. SHRIMATI RENUBALA PRADHAN:

SHRI MANGALA KISAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details about dengue fever;

(b) the number of cases of dengue reported from Delhi/all over the country during the last three years, State-wise, including Delhi; and

(c) when Government would ensure proper fogging around Government colonies, hospitals, Jhuggi clusters etc.?